

FIR No. 182/2020
PS Anand Parbat
State Vs. Ramesh @ Phai
U/s 380/411/34 IPC

21.12.2020

Today undersigned is looking after the work of the Court of Ld. MM Sh. Abhinav Pandey as Link MM and also deputed as Duty MM (West).

This is an application for bail moved on behalf of accused / applicant Ramesh @ Phai S/o Paran Chand.

Present: Ld. APP for the State
Ld. LAC Sh. Ishu Bansal for applicant / accused joined through VC.

Arguments heard on bail application.

It is submitted by Ld. Counsel for the applicant that chargesheet in this case has already been filed, therefore, no purpose would be served by keeping accused in JC.

Per contra, Ld. APP for the State submitted that accused is a habitual offender and if released, he may commit further offence. He vehemently opposed the bail application.

Considering the fact that investigation in this case has been completed and chargesheet has been filed, Court is of view that no purpose would be served by keeping accused in JC. Therefore, accused Ramesh @ Phai is admitted to bail on furnishing of Bail Bonds in the sum of Rs.15,000/- alongwith one surety in like amount.

Application stands disposed off.

Copy of order be given dasti to Ld. LAC for applicant.

[RAKESH KUMAR-II]

MM-05(West)/THC/Delhi/21.12.2020